

Case FIR no.RC-DAI-2021-A-0023
U/s 7 of PC Act 1988
(as amended in 2018)
PS CBI, ACB, New Delhi
CBI v. Mool Chand, HC Badarpur, Delhi

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

25.06.2021

Present: Mr. Amjad Ali, PP for CBI through VC.
Mr. Parveen Aggarwal, Remand Adv. through VC.
Mr. Jaswinder Singh, IO alongwith accused Mool Chand through VC.

An application has been filed by Jaswinder Singh, IO / Insp. CBI seeking two days police custody of accused Mool Chand. The application has been filed through e-mail and has been taken up through VC.

It is stated that a complaint was received on 23.06.2021 at the CBI office alleging that a bribe of Rs.1 lac has been demanded by accused Mool Chand, who was IO in a case against one Kapil Narula friend of complainant, being FIR no.355/2021. It is also stated that initially a bribe of Rs.1 lac was demanded, which after negotiation was reduced to Rs.20,000/-. An amount of Rs.11,000/- was given to the accused, whereafter he released Kapil Narula and thereafter started demanding balance amount of Rs.9000/-. It is also stated that accused was threatening the complainant about implication in false cases if the balance amount was not paid and also that he would be taken in custody.

As per the documents emailed along with application, verification of the

complaint was done on 23.06.2021. The complaint was further verified on 24.06.2021 and verification memos are filed along with the application.

It is stated that after verification a prima facie case of demand of illegal gratification was seeming substantiated therefore, the FIR was registered and a trap was laid. Accused was arrested red-handed accepting the bribe of Rs.8,000/- on 24.06.2021 in presence independent witnesses. The bribe amount of Rs.8000/- was recovered from the possession of the accused.

Since accused was not assisted by any advocate, the assistance of legal aid counsel Mr. Parveen Aggarwal was taken. The accused was given liberty to speak to the legal aid counsel and / or to make submissions on the application. Accused has not stated anything against the application seeking his police custody of two days.

I have seen complaint, the verification memo and the documents attached with the application. It is stated that during the search of residential premises of accused persons incriminating documents pertaining to the investments and various bank accounts in the name of accused and his family members were found. It is submitted that custodial interrogation of accused is required to ascertain the facts related to these incriminating documents, his investments / properties etc.

In view of the facts stated in the application and upon perusal of the documents filed, the application is allowed.

Accused Mool Chand is remanded to two days of police custody. He shall be medically examined after every 24 hours during the period of his custody. Accused submitted that he is diabetic and wears spectacles. IO shall ensure that necessary

medication is provided to the accused. Accused is at the liberty to keep his spectacle with him. Accused be produced before the concerned court on 27. 06.2021.

Copy of this order supplied to the IO through email.

Anuradha Shukla Bhardwaj
25-6-2021

Anuradha Shukla Bhardwaj,
Duty Ld. CBI Judge 21 / RADC
25.06.2021

Computer In-Charge, Computer Branch is directed to upload the order on website.

Anuradha Shukla Bhardwaj
25-6-2021

Anuradha Shukla Bhardwaj,
Ld. CBI Judge 21 / RADC
25.06.2021